

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2453
ANSWERED ON TUESDAY, 17TH DECEMBER, 2024**

LISTED COMPANIES IN WEST BENGAL

2453. Shri Samik Bhattacharya:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the details of listed companies with their registered office in West Bengal, categorized according to their market capitalization;
- (b) the total number of listed companies headquartered in West Bengal and how their market capitalization compares to companies in other major States;
- (c) whether Government has taken any specific measures to support and enhance the growth of listed companies in West Bengal, especially those with significant market capitalization; and
- (d) if so, the details of these measures and their impact on the business environment in the State?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS;

(SHRI HARSH MALHOTRA)

(a)&(b) : The details of listed companies with their registered office in West Bengal as per MCA database is available at MCA Portal at <https://www.mca.gov.in/bin/dms/getdocument?mds=2T0nsk%252BVI41IWuAhQvh5Nw%253D%253D&type=open>

The Companies Act, 2013 does not contain any provisions related to categorization of companies according to their market capitalization.

(c) & (d) : The Ministry has taken various steps to enhance the ease of doing business in the last few years, which are applicable to all companies including those in West Bengal. Some of the major steps in this regard are as under :-

- (i) Decriminalization of 63 offences under the Companies and LLP Acts. While providing relief to corporates, one of the objectives of decriminalization has also been reduction of litigation burden in judicial courts and shifting the prosecution cases towards adjudication;
- (ii) Conversion of more than 54 forms to Straight Through Processing (STP) which earlier required approval of field offices and Conditional STP forms are 25;
- (iii) Introducing e-Form SPICe+ along with a linked form called AGILE PRO-S for providing different services at one place such as Name Reservation, Incorporation, Allotment of PAN, TAN, DIN, EPFO Registration, ESIC Registration, GST number, opening of Bank Account etc. at the time of incorporation of company to start the business immediately. Similarly, new e-Form FiLLiP (Form for incorporation of Limited Liability Partnership) was introduced for providing the same services in a single application;
- (iv) Setting up of a Centralized Registrar of Companies (CRC) for incorporation to provide uniformity in the incorporation process, which was earlier being done by jurisdictional RoCs;
- (v) Setting up a Central Processing Centre (CPC) for centralised processing of specified non-STP e-forms;
- (vi) Setting up an e-Adjudication Portal for adjudication of offences related to the Companies Act and the Limited Liability Partnership Act;
- (vii) Extended fast track process for mergers under the Companies Act, 2013 to include mergers of Startups with other Startups and with small companies, so that the process of mergers & amalgamations is expedited;
- (viii) Extension of the scope of fast-track mergers and amalgamation applicability between a foreign holding company (being transferor) with Indian wholly owned subsidiary company (being transferee);
- (ix) Zero cost for shifting of the registered office of a company;
- (x) Convening Annual General Meeting (AGM) and Extra-ordinary General Meeting (EGM) of a company through Video Conference (VC);
- (xi) The Ministry has issued Companies (Listing of Equity Shares in Permissible Jurisdictions) Rules, 2024 allowing Indian Public companies to list their equity shares on international stock exchange(s) at GIFT IFSC.
